

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

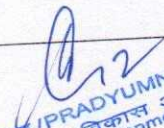
**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.17/85
DATED 10.01.2019**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No. 17/85 dated 10.01.2019 of Norms Committee-VI for the year 2018-19 was held on 10.01.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Bikram Nath, AD	MoFPI
2	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
3	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri PradyumnaSahu, FTDO	DGFT


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Case No.: 5/31/85-ALC3/2011	Party Name:M& B ENGINEERING LIMITED	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	Defer Date:21.02.2019
Decision : NC considered the case as per agenda and noted that RA Ahmedabad has been requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is awaited. The Committee decided to send a reminder to RA to expedite the reply. The case stands deferred to 21.02.2019			

Case No.: 1/1/85-ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00184/AM13/	RLA File :02/24/040/00006/AM13/	Lic.No/Date:0210176467 11.04.2012	Defer Date:21.02.2019
Decision : NC considered the case as per agenda and noted that RA Kolkata has been requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is awaited. The Committee decided to send a reminder to RA to expedite the reply. The case stands deferred to 21.02.2019			

Case No.: 4/12/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00074/AM14/	RLA File :07/24/040/00163/AM14/	Lic.No/Date:0710097829 28.08.2013	Defer Date:21.02.2019
Decision :NC considered the case as per agenda and noted that RA Bengaluru has been requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is awaited. The Committee decided to send a reminder to RA to expedite the reply. The case stands deferred to 21.02.2019			

Case No.: 6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:21.02.2019
Decision : NC considered the case as per agenda and noted that some other AAs of the firm are under consideration. Hence the Committee decided to add this case with other AAs for taking decision. The case stands deferred to 21.02.2019			

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Case No.: 6/24/85-ALC3/2013	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Defer Date:21.02.2019
5 Decision : NC considered the case as per agenda and noted that CLA Delhi has been requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is awaited. The Committee decided to send a reminder to CLA Delhi to expedite the reply. The case stands deferred to 21.02.2019			

Case No.: 5/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00166/AM14/	RLA File :03/94/040/00929/AM14/	Lic.No/Date:0310769732 07.02.2014	Defer Date:21.02.2019
6 Decision : NC considered the case as per agenda and noted that some other AAs of the firm are under consideration. The Committee has also decided to get the application details from RA, Mumbai and if not ratified, the RA may send a copy of the application of the firm for examination by the Technical Authority. The case stands deferred to 21.02.2019			

Case No.: 9/7/85-ALC3/2014	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00045/AM15/	RLA File :09/24/040/00646/AM14/	Lic.No/Date:0910059870 25.04.2014	Defer Date:21.02.2019
7 Decision : NC considered the case as per agenda and noted that the AA of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 21.02.2019			

Case No.: 1/20/85-ALC3/2014	Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00160/AM15/	RLA File :07/21/040/00046/AM15/	Lic.No/Date:0710104291 21.05.2014	Defer Date:21.02.2019
8 Decision : NC considered the case as per agenda and noted that RA Bengaluru has been requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is awaited. The Committee decided to send a reminder to RA to expedite the reply.			

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Case No.:12/17/85-ALC3/2014	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00132/AM15/	RLA File :10/24/040/00071/AM15/	Lic.No/Date:1010058862 31.10.2014	Defer Date:21.02.2019
9 Decision : NC considered the case as per agenda and noted that RA Cochin has been requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is awaited. The Committee decided to send a reminder to RA to expedite the reply. The case stands deferred to 21.02.2019			

Case No.:34/17/85-ALC3/2014	Party Name:NESTLE INDIA LTD	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00154/AM15/	RLA File :05/24/040/00372/AM15/	Lic.No/Date:0510392092 20.11.2014	Defer Date:21.02.2019
10 Decision : NC considered the case as per agenda and noted that CLA Delhi has been requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the CLA is awaited. The Committee decided to send a reminder to CLA, Delhi to expedite the reply. The case stands deferred to 21.02.2019			

Case No.:21/22/85-ALC3/2014	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:17/85- ALC3/2018 10.01.2019	Tansferred
HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381 25.11.2014	
11 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:17/85- ALC3/2018 10.01.2019	Rejected
HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	
12 Decision : NC considered the case as per agenda and noted that the firm was granted PH to appear before Committee 13.09.2018, 01.11.2018 13.12.2018 and on 10.01.2019. The Committee noted that the firm has neither appeared for PH nor send any reply for consideration of the Committee. Hence the Committee decided to reject the case with direction to the firm to pay applicable duty along with interest for regularisation of the case. RA may take subsequent consequential action accordingly.			

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Case No.: 10/1/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2018 10.01.2019	Rejected
HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	
13 Decision : NC considered the case as per agenda and noted that the firm was granted PH to appear before Committee 13.09.2018, 01.11.2018 13.12.2018 and on 10.01.2019. The Committee noted that the firm has neither appeared for PH nor send any reply for consideration of the Committee. Hence the Committee decided to reject the case with direction to the firm to pay applicable duty along with interest for regularisation of the case. RA may take subsequent consequential action accordingly.			

Case No.: 7/3/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:17/85-ALC3/2018 10.01.2019	Approved
HQ File :01/85/050/00021/AM16/	RLA File :10/24/040/00126/AM15/	Lic.No/Date:1010059048 04.03.2015	
14 Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Kochi to take appropriate action in accordance with above mentioned Policy Circular. RA may take subsequent consequential action accordingly.			

Case No.: 6/4/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2018 10.01.2019	Rejected
HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	
15 Decision : NC considered the case as per agenda and noted that the firm was granted PH to appear before Committee 13.09.2018, 01.11.2018 13.12.2018 and on 10.01.2019. The Committee noted that the firm has neither appeared for PH nor send any reply for consideration of the Committee. Hence the Committee decided to reject the case with direction to the firm to pay applicable duty along with interest for regularisation of the case. RA may take subsequent consequential action accordingly.			


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Case No.: 7/1/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Defer Date:21.02.2019
16 Decision : NC considered the case as per agenda and noted that the firm has been issued DL vide email dated 09.01.2019. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 21.02.2019			

Case No.: 4/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2018 10.01.2019	Rejected
HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	
17 Decision : NC considered the case as per agenda and noted that the firm was granted PH to appear before Committee 13.09.2018, 01.11.2018 13.12.2018 and on 10.01.2019. The Committee noted that the firm has neither appeared for PH nor send any reply for consideration of the Committee. Hence the Committee decided to reject the case with direction to the firm to pay applicable duty along with interest for regularisation of the case. RA may take subsequent consequential action accordingly.			

Case No.: 34/14/85-ALC3/2018	Party Name:PARAYIL FOOD PRODUCTS PVT.LTD.,	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00153/AM19/	RLA File :10/24/040/00012/AM17/	Lic.No/Date:1010059475 11.05.2016	Defer Date:21.02.2019
18 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authorities, i.e., MoFPI and CIFT for examination and comments. The comments from the TAs are awaited. The Committee decided to send reminder to TAs to expedite their comments. The case stands deferred to 21.02.2019			


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Case No.:24/14/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00143/AM19/	RLA File :02/24/040/00092/AM17/	Lic.No/Date:0210207064 04.10.2016	Defer Date:21.02.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority, i.e., Tech.1;			
19 i) Dia of Brass wire, ii) Exact shape & drawing of export item, iii) Sample of export product, iv) Justification for 54% wastage in ultrasonic cleaning			
The case stands deferred to 21.02.2019			

Case No.: 3/14/85-ALC3/2018	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:17/85-ALC3/2018 10.01.2019	Approved
HQ File :01/85/050/00122/AM19/	RLA File :03/95/040/00972/AM17/	Lic.No/Date:0310811833 15.03.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the recommendation of the Technical Authority of MoFPI/Technical Consultants allowing the following inputs;			
20			
Export Item			
Coriander powder made of coriander seeds of same variety, grade and origin as imported.		490.200 MT	
Import Item			
Coriander seed and splits		495.102 MT	
RA may take subsequent consequential action accordingly.			

Case No.:2/14/85-ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00121/AM19/	RLA File :04/24/040/00240/AM18/	Lic.No/Date:0410164055 08.03.2018	Defer Date:21.02.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority, i.e., Tech.1;			
21 i) Net content of each import item in each export product separately ii) Weight of each export product separately iii) Calculation sheet to arrive at the quantity of item asked for.			
The case stands deferred to 21.02.2019			

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Case No.: 4/14/85-ALC3/2018	Party Name: APEEJAY TEA LIMITED	Meet No/Date: 17/85-ALC3/2018 10.01.2019	Status: Deferred
HQ File :01/85/050/00123/AM19/	RLA File :02/24/040/00052/AM19/	Lic.No/Date:0210208546 06.07.2018	Defer Date:21.02.2019
22 Decision : NC considered the case as per agenda and noted that RA Kolkata was requested to send Hard Copy of the application of the firm which is still awaited. The Committee decided to send a reminder to the RA to send H.C. at the earliest. The case stands deferred to 21.02.2019			

Case No.: 30/14/85-ALC3/2018	Party Name:SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date:17/85- ALC3/2018 10.01.2019	Approved
HQ File :01/85/050/00149/AM19/	RLA File :02/24/040/00055/AM19/	Lic.No/Date:0210208632 09.08.2018	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the recommendation of the Technical Authority Tech.I, allowing the following inputs;

Export Item

Soft stuffed toys containing	15851.000 Number
1. Circular knitted Fabrics-6640 Sq.Mt.	
2. Nylex-3040 Sq.Mt.	
3. Poly fibre- 1970 Kg.	
4. Plastic eyes-16000 Nos.	
5. Ribbon- 3000 Mtrs.	
6. Velcro- 1965 yds.	
7. Electronic sound module for toys- 15851 Nos.	
8. Battery- 63404 Nos.	
9. Packing- 15851 Nos.	

Import Item

1. Circular knitted pile fabric made of synthetic yarn.	6972 Sq. Mt.
2. Nylex Brushed Tricot	3192. Mt.
3. Polyester staple fibre	1989.7 Kg
4. Plastic Eyes made of ABS Plastic	16000 Numbers
5. Ribbon of relevant width	3000 Mtrs.
6. Velcro of relevant width	1984.65 Yds.
7. Electronic Sound Module for Toys	15851 Numbers
8. AA Alkaline battery	63404 Numbers
9. Packing materials	As per packaging policy

Item No 1 to 9 are with accountability in export

RA may take subsequent consequential action accordingly.

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Case No.: 26/14/85-ALC3/2018	Party Name: SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date: 17/85-ALC3/2018 10.01.2019	Approved
HQ File :01/85/050/00145/AM19/	RLA File :02/24/040/00056/AM19/	Lic.No/Date: 0210208642 13.08.2018	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the recommendation of the Technical Authority Tech.1, allowing the following inputs;

Export Item

Soft stuffed toys containing	120000 Number
1. Circular knitted Pile Fabrics-40300Sq.Mt.	
2. Nylex-5182Sq.Mt.	
3. Poly fibre- 1471 Kg.	
4. Plastic Parts-120000 Nos.	
5. Ribbon- 73350Mtrs.	
6. Velcro- 10892 yds.	
7. PomPom- 81000 Nos.	
8. Packing- 2380 Nos.	

Import Item

1. Circular knitted pile fabric made of synthetic yarn.	42315 Sq. Mt.
2. Nylex Brushed Tricot	5441.1 Mt.
3. Polyester staple fibre	1485.71 Kg
4. Plastic Parts for Toys	120000 Numbers
5. Ribbon of relevant width	75000Mtrs.
6. Velcro of relevant width	11000 Yds.
7. PomPom made of synthetic fibre	81000 Numbers
8. Packing materials	As per packaging policy

Item No 1 to 8 are with accountability in export

RA may take subsequent consequential action accordingly.

Case No.: 6/14/85-ALC3/2018	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date: 17/85-ALC3/2018 10.01.2019	Approved
HQ File :01/85/050/00125/AM19/	RLA File :03/94/040/00447/AM19/	Lic.No/Date: 0310823277 24.08.2018	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the recommendation of the Technical Authority Tech.1, allowing the following inputs;

Export Item

Upright all profiles-1.2 mm-3mm thick (Made of HR sheet)	1.00 MT
Beam all profiles-1.2 m-3 mm thick	1.00 MT

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(Made of HR sheet)	
Import Item	
Hot rolled steel coils of thickness less than 3 mm IS 2062: 2006,E350 (FE-490)IS5986:2002, FE 510/DIN17100 ST52/JISG3101 SS490/EN10025S355	1.02 MT/MT of export
Hot rolled steel coils of thickness less than 3 mm IS 2062: 2006,E250 (FE-410)IS5986:2002, FE 410/DIN17100 ST42/JISG3101 SS400/EN10025S255	1.02 MT/MT of export
RA may take subsequent consequential action accordingly.	

Case No.:13/14/85-ALC3/2018	Party Name:SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00132/AM19/	RLA File :03/95/040/00452/AM19/	Lic.No/Date:0310823256 24.08.2018	Defer Date:21.02.2019
26 Decision : NC considered the case as per agenda and noted that the firm has been issued DL vide email dated 9.1.2019 for which the reply is awaited. The Committee decided to remind the firm to expedite the reply.			
The case stands deferred to 21.02.2019			

Case No.:28/14/85-ALC3/2018	Party Name:GEO FRESH NUTRACEUTICALS	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00147/AM19/	RLA File :08/24/040/00181/AM19/	Lic.No/Date:0810143347 28.08.2018	Defer Date:21.02.2019
27 Decision : NC considered the case as per agenda and noted that the firm has been issued DL vide email dated 9.1.2019 for which the reply is awaited. The Committee decided to remind the firm to expedite the reply.			
The case stands deferred to 21.02.2019			


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Case No.:9/14/85- ALC3/2018	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00128/AM19/	RLA File :03/94/040/00493/AM19/	Lic.No/Date:0310823446 30.08.2018	Defer Date:21.02.2019
28	Decision : NC considered the case as per agenda and decided to seek the following information from the firm as per comments of the Technical Authority, i.e, Tech2 ; i) COA of imported roots from Foreign Supplier showing % of Active Content. ii) COA of Export item showing % of Active Content iii) Wastage claimed during various steps of Extraction process The case stands deferred to 21.02.2019		

Case No.:29/14/85- ALC3/2018	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00148/AM19/	RLA File :04/24/040/00120/AM19/	Lic.No/Date:0410164634 03.09.2018	Defer Date:21.02.2019
29	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments, which is awaited. The Committee decided to remind MoFPI to expedite the comments. The case stands deferred to 21.02.2019		

Case No.:27/14/85- ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00146/AM19/	RLA File :04/24/040/00117/AM19/	Lic.No/Date:0410164640 04.09.2018	Defer Date:21.02.2019
30	Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority, i.e., Tech.1; i) Net content of each import item in each export product separately ii) Weight of each export product separately iii) Calculation sheet to arrive at the quantity of item asked for. The case stands deferred to 21.02.2019		


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Case No.:10/14/85-ALC3/2018	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00129/AM19/	RLA File :03/94/040/00529/AM19/	Lic.No/Date:0310823892 19.09.2018	Defer Date:21.02.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority, i.e., Tech.2;			
31 Both import and export items refer to the same product with the same ITC-HS code. The firm may be advised to furnish the following details i) Difference between import and export items may be elaborated in terms of Technical Specifications supported by documentary evidence. ii) COA of import items from Foreign Supplier. iii) COA of Export item from Customs Accredited Laboratory.			
The case stands deferred to 21.02.2019			

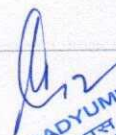
Case No.:25/14/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00144/AM19/	RLA File :06/24/040/00033/AM19/	Lic.No/Date:0610038988 26.09.2018	Defer Date:21.02.2019
Decision : NC considered the case as per agenda and noted that the Technical Team of this Directorate had proposed to visit the manufacturing unit of the firm near Gurugram on 18.01.2019 to assess the quantum of enzymes used in the manufacturing process. The firm vide email dated 08.01.2019 informed that their Technical persons who are of Chinese origin are on leave till end of the February, 2019 and requested this Directorate to send the Technical Team thereafter. The Committee decided to send the Technical Team during the 1 st week of March, 2019.			
The case stands deferred to 07.02.2019.			

Case No.:35/14/85-ALC3/2018	Party Name:UNITED FOODS	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00154/AM19/	RLA File :53/24/040/00005/AM19/	Lic.No/Date:5310019860 01.10.2018	Defer Date:21.02.2019
33 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Coffee Board for comments, which is awaited. The Committee decided to remind Coffee Board to expedite the comments.			
The case stands deferred to 21.02.2019			


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Case No.:31/14/85-ALC3/2018	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/85- ALC3/2018 10.01.2019	Approved
HQ File :01/85/050/00150/AM19/	RLA File :13/24/040/00108/AM19/	Lic.No/Date:1310049113 25.10.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., Tech.2, allowing the inputs as under :			
34			
Export Item			
L-Arginine Granular Blend N-Cap (Containing 96% L-Arginine)		1 Kg/Kg	
Import Item			
L-Arginine HCL 99% Crystalline Powder		0.9696 Kg	
RA may take subsequent consequential action accordingly.			

Case No.:20/14/85-ALC3/2018	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:17/85-ALC3/2018 10.01.2019	Status:Deferred
HQ File :01/85/050/00139/AM19/	RLA File :03/94/040/00468/AM19/	Lic.No/Date:0310823252 24.08.2018	Defer Date:21.02.2019
35 Decision :NC considered the case as per agenda and noted that the online data of the applications was not available. Hence, the Committee decided to circulate copy of the application manually among the Technical Authorities for examination in the next meeting.			
The case stands deferred to 21.02.2019			


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Manual Agenda

Case No. M-157	Name of the firm: M/s FERRERO INDIA PV LTD.	Meet No/Date: 17/85-ALC3/2018 10.01.2019	Status: Deferred
HQ File : 01/85/050/125/AM14/DES.VI (Vol.IV)			Defer Date: 21.02.2019

Subject: Modification of already fixed ad-hoc input output norms in respect of 22 Advance Authorizations obtained by M/s Ferrero India Pvt. Ltd. (List of 22 AAs are given below)

S.No.	Hq. F. No.	Advance Authorisation Nos. and date
1.	01/85/050/00178/AM16/	0310800764 Dated: 08.12.2015
2.	01/85/050/00091/AM16/	0310797629 Dated: 24.07.2015
3.	01/85/050/00090/AM16/	0310797476 Dated: 21.07.2015
4.	01/85/050/00134/AM16/	0310798636 Dated: 03.09.2015
5.	01/85/050/00132/AM16/	0310799610 Dated: 21.10.2015
6.	01/85/050/00180/AM16/	0310801022 Dated: 15.12.2015
7.	01/85/050/00203/AM16/	0310802196 Dated: 03.02.2016
8.	01/85/050/00008/AM17/	0310803373 Dated: 16.03.2016
9.	01/85/050/00009/AM17/	0310803375 Dated: 16.03.2016
10.	01/85/050/00089/AM16/	0310797478 Dated: 21.07.2015
11.	01/85/050/00133/AM16/	0310799611 Dated: 21.10.2015
12.	01/85/050/00173/AM16/	0310799733 Dated: 28.10.2015
13.	01/85/050/00172/AM16/	0310800351 Dated: 20.11.2015
14.	01/85/050/00179/AM16/	0310800762 Dated: 08.12.2015
15.	01/85/050/00181/AM16/	0310801023 Dated: 15.12.2015
16.	01/85/050/00204/AM16/	0310802059 Dated: 27.01.2016
17.	01/85/050/00205/AM16/	0310802060 Dated: 27.01.2016
18.	01/85/050/00202/AM16/	0310802195 Dated: 03.02.2016
19.	01/85/050/00087/AM17/	0310807297 Dated: 22.08.2016
20.	01/85/050/00082/AM17/	0310806704 Dated: 28.07.2016
21.	01/85/050/00083/AM17/	0310806705 Dated: 28.07.2016
22.	01/85/050/00086/AM17/	0310807296 Dated: 22.08.2016

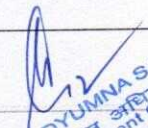
Decision : NC considered the case as per agenda and noted that the Technical Authority of MoFPI has informed that their Technical Team is examining the cases of the firm. The Committee also observed that the firm has some more AAs pending for fixation of norms. The Committee therefore, decided to send all the remaining 30 AAs of the firm to MoFPI to examine and furnish comments so that the Committee can take decision in all the AAs.

The case stands deferred to 21.02.2019


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Case No. M-158	Name of the firm: M/sKashmir Walnuts	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status: Approved
HQ File :F.No. 01/85/171/00040/AM19/DES.VI			
Subject: Fixation of adhoc norms for export of Walnut Kernels (Chandler Variety) against import of Walnuts in Shell (Chandler Variety) under Para 4.06 of FTP, 2015-20			
Decision :NC considered the case as per agenda and noted the comments of Ministry of Food Processing Industries furnished vide OM No.E-14/10/2015-EDdated 01.01.2019 . The Committee further noted that on the basis of internet source (www.chandlerwalnuts.com) norms for export of chandler walnut kernels against import of chandler walnuts of some other firm has been fixed in the Meeting No.2/19 dated 23.05.2018. Hence the Committee decided not to allow wastage on moisture loss and transportation loss and approved the norms allowing the following inputs			
Export Item			
Walnut Kernels (Chandler Variety)		49.00 Kg	
Import Items			
Walnuts in Shell (Chandler Variety)		100.00 Kg	
RA may take subsequent consequential action accordingly.			

Case No. M-159	Name of the firm: M/sSetia Overseas	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status: Approved
HQ File :F.No. 01/85/171/00045/AM19/DES.VI			
Subject: Fixation of adhoc norms for export of Walnut Kernels (Chandler Variety) against import of Walnuts in Shell (Chandler Variety) under Para 4.06 of FTP, 2015-20			
Decision :NC considered the case as per agenda and noted the comments of Ministry of Food Processing Industries furnished vide OM No.E-14/10/2015-EDdated 01.01.2019 . The Committee further noted that on the basis of internet source (www.chandlerwalnuts.com) norms for export of chandler walnut kernels against import of chandler walnuts of some other firm has been fixed in the Meeting No.2/19 dated 23.05.2018. Hence the Committee decided not to allow wastage on moisture loss and transportation loss and approved the norms allowing the following inputs			
Export Item			
Walnut Kernels (Chandler Variety)		49.00 Kg	
Import Items			
Walnuts in Shell (Chandler Variety)		100.00 Kg	
RA may take subsequent consequential action accordingly.			


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Case No. M-160	Name of the firm: M/s Hemraj Industries Pvt. Ltd.	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status: Rejected
HQ File No. 01/85/05/00069/AM16/DES.VI	RLA File No. 02/24/040/00017/AM16	AA No. 0210205810 dated 19.05.2015	

Subject: Fixation of adhoc norms for above mentioned Advance Authorisations for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran" obtained by M/s Hemraj Industries Pvt. Ltd.

Decision : The Committee considered the case as per agenda and noted that the firm vide letter No. Nil, dated 28.11.2018 has stated that they have submitted the cancellation application against the above mentioned AA in the O/o Joint Director General of Foreign Trade (JDGFT), Kolkata vide letter dated 11.06.2015. However, copy of the same has not been provided. The Committee therefore, decided to reject the case with direction to RA, Kolkata to take consequential action accordingly.

Case No. M-161, 162 & 163	Name of the firm: M/s Hemraj Industries Pvt. Ltd.	Meet No/Date:17/85- ALC3/2018 10.01.2019	Status: Rejected
HQ File No.	RLA File No.	AA No.	
01/85/05/00165/AM16/DES.VI	02/24/040/00167/AM16	0210206342 dated 14.12.2015	
01/85/05/00058/AM16/DES.VI	02/24/040/00041/AM16	0210205882 dated 12.06.2015	
01/85/05/00039/AM17/DES.VI	02/24/040/00047/AM17	0210206758 dated 15.06.2016	

Subject: Fixation of adhoc norms for above mentioned Advance Authorisations for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran" obtained by M/s Hemraj Industries Pvt. Ltd.

Decision : Committee noted that the firm M/s Hemraj Industries Pvt. Ltd. aggrieved by the earlier decision on fixation of Input Output norms in respect of above mentioned AAs, have represented for a review against the earlier decisions of the Norms Committee in the above mentioned cases:

2 Committee during its deliberations noted that:

- The aforesaid Advance Authorisations have been issued under Para 4.07 (i) & (ii) of Handbook of Procedures 2015-20, on self-declaration basis, which states that
 "(a) Regional Authority may also issue Advance Authorisation where there is no SION/valid Ad hoc Norms for an export product or where SION / Ad hoc norms have

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been notified / published but exporter intends to use additional inputs in the manufacturing process, based on self-declaration by applicant. Wastage so claimed shall be subject to wastage norms as decided by Norms Committee. The applicant shall submit an undertaking to abide by decision of Norms Committee. The provisions in this regard are given in paragraph 4.03 and 4.11 of FTP. (b) In case of revision / rejection, applicant shall pay duty and interest as notified by DoR within thirty days from the date of hosting of Norms Committee decision on DGFT website."

- ii. (a) Advance Authorisation Scheme under Para 4.09 of Foreign Trade Policy, 2015-20 also states that a "Minimum value addition required to be achieved under Advance Authorisation is 15%. (b) Export Products where value addition could be less than 15% are given in Appendix 4D." On perusal of Appendix 4D, it is noted that a lower value addition is only prescribed for only 2 items i.e. Copper Anode etc. and certain specified petroleum products.
- iii. While processing Rice Bran (the duty free raw material imported by the firm from Bangladesh under the Advance Authorisation), the main product which is obtained is the 'Rice Bran Oil' and as a by-product De-Oiled Rice Bran [DORB] extraction is generated. Firm in their submissions dated 31.10.2018 has also stated that they have not exported the main product 'Rice Bran Oil' and this has been sold in the domestic market.
- iv. The firm after processing the duty free input i.e. Rice Bran has exported the by-product De-Oiled Rice Bran [DORB] extraction to fulfil the export obligation commitment under the Advance Authorisation Scheme.

3. The Committee further noted that:

- i) In its earlier meetings as detailed in Para 1 above, the Committee has rejected the cases for fixation of Input Output Norms as the technical opinion given to Committee observed that it is not possible to achieve a 15% Value Addition after rice bran oil extraction from the duty free imported rice bran;
- ii) The firm has requested for a review of the earlier decision and has stated in their submissions that there is no restriction or Policy violation for sale of extracted Rice Bran Oil in the domestic market as it fetches a higher price in the Indian market compared to the international market.
- iii) While obtaining the Advance Authorisation for import of duty free 'Rice Bran' the firm was well aware that export of 'Rice Bran Oil' is - Prohibited and they will need to

adhere to the parameters of the Advance Authorisation Scheme by only exporting the by-product generated i.e. DORB. Further, they also agreed and declared in their application to achieve a minimum 15% value addition from export of DORB.

iv) The investigations of DRI are pending against the subject Advance Authorisations and also observed that the matter is subjudice in Hon'ble High Court at Kolkata;

4. The Committee also noted that vide OM No.14011/14/2016-ID dated 28.08.2018, MoFPI has recommended import of 1.11 MT "Rice Bran" & 2.30 Ltr. "Hexane" for export of 1 MT of Deoiled Rice Bran extraction. It was noted that the firm, in its revised submissions, did not give any information to the query raised by the Committee regarding the domestic sale price of the 'Rice Bran Oil' which is an important criteria for arriving at the IO norms [for offsetting the saleable wastage or by-product generated during the production process from the duty free entitlements]. Rice Bran oil is the best quality vegetable oil with high vitamin E content and has a considerable high price as compared to other edible oils.

i) The Committee deliberated the issue again regarding fixation of Input Output Norms based on the revised submissions, the extant FTP/HBP provisions and the advice of the MoFPI and other technical representatives present in the meeting.

It was noted that India is one of the largest producer and exporter of rice in the world. Rice, when it is milled, rice bran, a by-product of rice consisting of the outer layer of the kernels is obtained. Rice bran is further processed for its oil and DORB/meal and sufficient domestic availability of Rice Bran is there.

It was also noted that primary purpose of extraction is rice bran oil and Rice bran oil is known for its nutritional superiority and better protection of heart. This oil is also suitable for high temperature cooking.

After crude oil has been extracted from rice bran, De-Oiled Rice Bran (DORB) is obtained. DORB is widely used in the manufacture of Cattle feed, Poultry feed, Fish feed, as fuel for boilers and used for manufacturing sodium silicate, silica gel, insulation bricks, etc. (using fully burnt white ash of husk).

ii) The Committee also noted that a Standard Input Output Norm (SION) has already been notified under E39 for export of Rice Bran extraction which reads as under:

iii) E39	iv) For Export of 1 MT of 'Rice Bran Extraction'	v) Duty free Import of 5.9 Litres of Hexane is allowed
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It was observed that SION E39 [notified in 2004] does not allow import of duty free

'Rice Bran'. Other similar SIONs like E14 [Deoiled Sal seed cake], E37 [Rape Seed extraction], E42 [Soya Extraction] also allow only Hexane as a duty free input/raw material. However, exports continue to happen based on market dynamics.

iii) The Committee also noted the submissions of the firm that under Para 4.49 (b) of Handbook of Procedures 2015-20 any shortfall in Value Addition can be regularized by payment of a fee equivalent to 1% of shortfall in FOB value in Indian Rupee. However a plain reading of Para 4.49 HBPv1 clearly indicates that this provision is only applicable in cases of bonafide default and not in situations where Value Addition is achieved by misrepresentation in the initial application or possible overvaluation of exports.

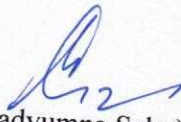
5. After discussions and based on inputs as indicated above, the Committee came to a conclusion that Minimum Value Addition of 15% or more shown in the Advance Authorisation application is technically not feasible after oil extraction [and its domestic sale] from the duty free imported rice bran. It is assumed that SION E39 and other similar SIONs listed in Para 4 (ii) above also does not allow duty free import of Rice Bran for export of Rice Bran Extraction [and other similar Bran which contains Sal Oil or Rape Seed Oil or Soya Oil] on the premise that the production processes or the technology involved in such oil extraction will not meet the desired minimum value addition criteria as only the by-product or waste generated i.e. the deoiled cake is being exported. Moreover, the firm has enjoyed the benefit of Customs duty exemption on importation of rice bran and sold the rice bran oil, obtained after extraction in the domestic market. The duty exemption benefit thus gets passed on to 'rice bran oil' which has not been exported and leads to undue enrichment of the firm and is not in line with Policy provisions. Committee therefore decided that the Advance Authorisation issued to the firm do not meet the basic parameters of the Scheme as prescribed in Para 4.09 of Foreign Trade Policy and need to be cancelled ab-initio and the firm will regularize the cases by payment of Customs duty and interest as per guidelines laid down in this regard.


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6. Committee also noted that firm has in its later submissions stated that a value addition of 50% has actually been achieved by them by only exporting deoiled rice bran extraction. Concerned RA to examine possible irregularities on export valuation, if any and take suitable action in this regard.

RA may take subsequent consequential action accordingly.

Date:21.01.2019
Place:New Delhi


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